



2026:AHC:50099

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 9006 of 2026

Abhay Shankar Dubey

.....Petitioner(s)

Versus

State Of U.P. And 11 Others

.....Respondent(s)

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|---------------------------|-------------------------------------|
| Counsel for Petitioner(s) | : Munna Tiwari, Sandeep Kumar Singh |
| Counsel for Respondent(s) | : C.S.C., Sudhir Bharti             |

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**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. Heard learned counsel for the petitioner.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The petitioner has preferred the present writ petition inter-alia with the prayer to direct the Respondent No.2 i.e., Additional Commissioner, Administration-I, Mandal Gorakhpur, Tehsil Bansgaon, Gorakhpur to decide the Case No.1885 of 2023 (Computerized Case No.C202305000001885), Shivshankar Dubey vs. Abhay Shankar Dubey and others), under Section 331(1) of U.P.Z.A. & L.R. Act, 1950 within stipulated period.
4. Heard counsel for the parties.
5. Considering the facts and circumstances of the case and without expressing any opinion on the merits of the issue, the present writ petition is **disposed of finally** with a direction to the Respondent No.2 namely Additional Commissioner (Administration-I) Mandal Gorakhpur, Tehsil Bansgaon, Gorakhpur, to decide the aforesaid case in accordance with law expeditiously and preferably within a period of **six months** from the date of presentation of certified copy of this order, unless there is no legal impediment.

**(Prakash Padia,J.)**

**March 11, 2026**

Swati